

Arbitration between Prasar Bharati and Pritish Nandy Communication

2083. DR. BHARATKUMAR RAUT: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether there is any arbitration going on between Prasar Bharati and Pritish Nandy Communication for several years in connection with a dispute over the marketing of Sydney Olympics, 2007;

(b) whether Pritish Nandy Communication has made any settlement proposals;

(c) whether any opinion was obtained from Additional Solicitor General by Prasar Bharati;

(d) if so, the action taken thereon; and

(e) if not, the action taken against the officer of Prasar Bharati for not executing the opinion?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) Yes, Sir. As informed by Prasar Bharati/Doordarshan, an arbitration proceeding is going on between Prasar Bharati and M/s Pritish Nandy Communications with regard to marketing rights of Sydney Olympics, 2000.

(b) Yes, Sir.

(c) Yes, Sir.

(d) As informed by Prasar Bharati/Doordarshan, during the pendency of the arbitration proceedings, a representation was submitted by M/s Pritish Nandy Communication proposing an out of court settlement. Prasar Bharati sought the opinion of Additional Solicitor General. The opinion of Additional Solicitor General was considered and a sub-committee was constituted by Prasar Bharati Board to negotiate with Pritish Nandy Communication. The sub-committee had also given a proposal for settlement to Pritish Nandy Communication which was not accepted by Pritish Nandy Communications.

(e) Does not arise, as the proposal of settlement made by Prasar Bharati was not accepted by Pritish Nandy Communications.

Coverage of AIR and DD in border areas

2084. SHRI RAJIV PRATAP RUDY: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether there have been complaints of lack of AIR and DD coverage in the border areas;